

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 1642 of 2008

Khatun Nisha & Ors. Petitioners
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

For the Petitioners :
: Mr. A. Alam, Sr. Advocate
Mr. Shravan Kumar, Advocate
For the Resp/State :

10/07.09.2021.

Heard, learned Sr. counsel, Mr. A. Alam assisted by learned counsel for the petitioners, Mr. Shravan Kumar.

I.A. No.1456 of 2008

Learned Sr. counsel, Mr. A. Alam does not want to press the aforesaid I.A. Accordingly, I.A. No.1456 of 2008 stands disposed of.

I.A. No.3439 of 2021

Learned Sr. counsel, Mr. A. Alam has submitted that the aforesaid Interlocutory Application has been filed for substitution of legal heirs of respondent no.7-Madho Munda, respondent no.8- Putra @ Putru Munda and respondent no.9- Manua Munda.

He further submits that respondent no.7 (Madho Munda) has died on 02.05.2021 leaving behind three sons, namely, Dinesh Munda, Anil Munda and Sunil Munda, as such, they may be substituted as respondent nos. 7(a), 7(b) and 7(c) respectively.

He further submits that respondent no.8-Putra @ Putru Munda has died issueless, as such, the name of respondent no.8 may be deleted.

He further submits that respondent no.9-Manua Munda has died leaving behind his one major son, namely, Badal Munda and two minor sons, namely, Akash Munda and Bikku Munda. All resident of Village- KoI Toli, Braitu, P.O. & P.S.- Bariatu, District- Ranchi, Jharkhand. Akash Munda and Bikku Munda are represented through their elder brother, Badal Munda, as such, Badal Munda, Akash Munda and Bikku Munda may be substituted as respondent nos.9(a), 9(b) and 9(c).

Considering the same, since the substitution petition has been filed without disclosing the date of death of respondent nos.8 and 9. Let notice be issued to the proposed legal heirs of respondent no.7 and respondent no. 9 in substitution

matter under both process, i.e. under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within a period of one week.

Put up this case after service of notice.

(Kailash Prasad Deo, J.)

R.S.